



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.513/2021
(SWP No.653/2016)

Tuesday, this the 23rd day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Javid Ahmad Wani (age 43 years)
s/o Ghulam Hassan Wani
r/o Safapore ..Applicant
(*Nemo* for applicant)

Versus

1. State of Jammu & Kashmir through
Commissioner/Secretary to Govt. Housing and
Urban Development Department, Civil
Secretariat, Srinagar
2. Director Urban Local Bodies, Kashmir at Srinagar
3. Additional District Development Commissioner,
Bandipora (Administrator Municipal Committee
Bandipora)
4. Executive Officer, Municipal Committee, Hajin

.. Respondents.
(Mr. Sudesh Magotra, Deputy Advocate General)

ORDER (ORAL)**Mr. Justice L. Narasimha Reddy:**

This T.A. arises out of an SWP (T.A. No.513/2021) wherein the relief of regularization is claimed from Municipal Committee, which does not come within the jurisdiction of this Tribunal. The Registry is directed to return the SWP to Hon'ble High Court of Jammu & Kashmir.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 23, 2021
/pj/sunil/vb/ankit/